

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No. 587 of 2020**

**IN THE MATTER OF:**

**Committee of Creditors of Educomp Solutions  
Ltd.**

**Through State Bank of India**

**...Appellant**

**Vs.**

**Mahender Kumar Khandelwal,  
Resolution Professional of Educomp  
Solutions Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Siddhant Kant and Mr. Moulshree Shukla,  
Advocates.**

**For Respondent: Mr. Gautam Swaroop, Advocate for R-1.  
Ms. Anisha Mahajan and Mr. Ashly Cherian for  
RP.**

**Ms. Gunjan Jindal, Mr. Kartikeya Jaiswal,  
Advocates.**

**ORDER**

**(Through Virtual Mode)**

**25.01.2021:** From the Perusal of the order dated 07.12.2020, it appears that when the matter was taken up before the Hon'ble Supreme Court on 03.12.2020, an interim order was extended and matter was directed to be listed on 18.01.2021.

Today, when the matter was called out, Learned Counsel for the Appellant informed that on 18.01.2021, the matter could not be taken up and the matter is again listed on 28.01.2021.

List the Appeal on **17<sup>th</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

sr/ss/ha/nn